

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1678  
ANSWERED ON:22.07.2014  
INTER CASTE MARRIAGES  
Ahir Shri Hansraj Gangaram

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government is formulating any action plan to encourage inter-caste marriages in order to abolish the caste system;
- (b) if so, the details thereof;
- (c) whether the Government has received any proposal to provide the benefits of reservation to inter caste couples and their children; and
- (d) if so, the details thereof along with the steps taken/proposed to be taken to provide the said benefits to couples of inter-caste marriages and their children?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT)

- (a) & (b): Under this Ministry's centrally Sponsored Scheme for implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of atrocities) Act, 1989, Central assistance is provided to the State Governments and Union Territory Administrations, inter-alia, towards incentive for inter-caste marriages, where one of the spouses belongs to a Scheduled Castes.
- (c): There is no proposal in this Ministry to consider provision of any special reservation to such inter-caste couples and their wards.
- (d): Does not arise.